

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. - I

Excise Appeal No. 26366 of 2013

(Arising out of **Order-in-Appeal** No.128/2012(H-I)CE & 15/2013(H-I)CE dated 18.02.2013
passed by Commissioner of Customs, Central Excise & Service Tax (Appeals-I&III),
Hyderabad)

M/s Cement Corporation of India Ltd., .. **APPELLANT**
Tandur Cement Factory (CCI),
Tandur, Ranga Reddy,
Hyderabad,
Telangana - 501 158.

VERSUS

Commissioner of Central Tax .. **RESPONDENT**
Medchal - GST
Kendriya Shulk Bhavan,
L.B Stadium Road,
Basheerbagh,
Hyderabad,
Telangana - 500 004.

APPEARANCE:

None for the Appellant.

Shri K. Sreenivasa Reddy, Authorized Representative for the Respondent.

CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)

FINAL ORDER No. A/30559/2025

Date of Hearing: 02.12.2025

Date of Decision: 02.12.2025

[ORDER PER: ANGAD PRASAD]

Nobody appeared on behalf of the appellant. Perused the records. No any request for adjournment. Therefore, appellant is not taking interest to pursue their appeal. Therefore, appeal is liable to be dismissed for non-prosecution.

2. Appeal dismissed for non-prosecution.

(Dictated and pronounced in open court)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)

(ANGAD PRASAD)
MEMBER (JUDICIAL)